[Placed in Library. (See No. LT-2320/91 for (a) and (b)]

- (II) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. LT-2320/91]
- I. The Delhi Municipal Laws (Amendment) Ordinance, 1991 (No. 1 of 1991)
- II. The Representation of the People (Amendment) Ordinance, 1991 (No. 2 of 1991)
- HI. The Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991.
 - IV. The Code of Criminal Procedure (Amendment) Ordinance, 1991 (No. 4 of 1991)
 - V. The Terrorist and Disruptive Activities (Prevention) Amend ment Ordinance, 1991 (No. 5 of 1991)

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMENTARY AFFAIRS. (SHRI SATYA PRAKASH MALAVIYA): Sir, I lay on the Table a copy each (in English and Hindi) of the following Ordinances, under sub-clause (a) of clause (2) of article 123 of the Constitution:

I. The Delhi Municipal Laws (Amendment) Ordinance, 1991 (No. 1 of 1991) promulgated by the President on the 30th March, 1991.

[Placed in Library. See No. LT-2321/91]... . . .

II. The Representation of the People (Amendment) Ordinance, 1991 (No. 2 of 1991) promulgated by the President on the 18th April, 1991.

[Placed in Library. See No. LT-2322/91]

III. The Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991 (No. 3 of 1991) pro-

mulgated by the President on the 19th April, 1991.

[Placed in Library. See No. LT-2323/91]

IV. The Code of Criminal Proce dure (Amendment) Ordinance, 1991 No. 4 of 1991) promulgated by the President on the 2nd May, 1991.

[Placed in Library. See No. LT-2323/91]

V. The Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1991 (No. 5 of 1991) promulgated by the President on the 2nd May, 1991.

[Placed in Library. See No. LT-2325/91]

Statements showing the action taken by Government on the various assurances, promises and undertakings given during various Sessions.

SHRI SATYA PRAKASH MALAVIYA: Sir, I also lay a copy each (in English and Hindi) of the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the Sessions shown against each:—

- (1) Statement No. XXX—Hundred and Thirty-fifth Session, 1985.
- (2) Statement No. XXIX—Hundred and Fortieth Session. 1986.
- (3) Statement No. XXVI—Hundred and Forty-second Session, 1987.
- (4) Statement No. XXIV—Hundred and Forty-third Session, 1987.
- (5) Statement No. XXII—Hundred and Forty-fourth Session, 1987.
- (6) Statement No. XX—Hundred and Forty-fifth Session, 1988.
- (7) Statement No. XIX—Hund red and Forty-sixth Sesion, 1988.
- (8) Statement No. XVIII—Hund red and Forty-seventh Session, and forty-eighth Session, 1988.